

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH**

**C.P. No.23/2017**

Under Section 252 of the Companies Act, 2013

In the matter of:

M/s Mekong Engineering & Infrastructures (P) Ltd. ... Petitioner

-Versus-

Registrar of Companies, N.E. Region, Shillong. ... Respondent

Coram:

Hon'ble Mr. Justice P K Saikia, Member(J)

.....

**ORDER**

**Date of Order: 14<sup>th</sup> November 2017.**

Mr C.S. Amit Pareek, C.S. and Mr C.S. Sharma are present on behalf of the applicant/petitioner. On the other hand Mr D. Mam, learned Advocate represents the ROC respondent herein.

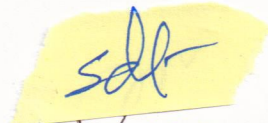
2. Mr D. Mam, learned Advocate for the respondents prays for some time to respond to the allegations made in the petition under Section 252 of the Companies Act, 2013 seeking restoration of the name of the applicant/petitioner company to the Register of Companies maintained by the ROC. He also prays for some time to file response on behalf of the respondent ROC.

3. I have heard both the parties. The legal representative of the petitioner submits that the matter requires to be heard as early as possible inasmuch as the

name of the petitioner company was struck off from the Register of Companies not because of any fault on the part of the petitioner. He further submits that such illegal striking off of the name of the petitioner company from the Register of Companies has put the petitioner company in between the devil and deep sea. The legal representative of the petitioner company, therefore, urges this Bench to dispose of the matter on the basis of materials available on record.

4. On hearing the parties, I find it expedient to allow some more time to the respondents to file their reply to the allegations made in the petition.

5. List this matter on 07.12.2017.



Member (Judicial)  
National Company Law Tribunal,  
Guwahati Bench,  
Guwahati.

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